GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3563
ANSWERED ON:18.03.2015
MAINTENANCE OF FLATS
Kishore Shri Kaushal;Kumar Shri Kaushalendra;Mishra Shri Anoop

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of funds sanctioned and released for maintenance of quarters including staff quarters of multi story flats in Delhi during the last three years and the current year, colony-wise and the details of works undertaken by the said funds;
- (b) whether various quarters in Government colonies including staff quarters of multi story flats are still in dilapidated condition;
- (c) if so, the details thereof, colony-wise and the reasons therefor and the steps taken/being taken by the Government;
- (d) whether the Government proposes to allot another flat in the same colony to the allottees of flats declared dangerous; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

- (a): The funds for maintenance of flats including multi storey flats are not sanctioned colony-wise. These are allotted on the basis of demand projected by various Zones based on the plinth area of the flats and technically sanctioned estimates. With these funds annual repair and maintenance works of various colonies are taken up as per minor/major complaints. The details of funds sanctioned and released during the last three years and current year are given at Annexure A Zone wise.
- (b): Yes, Madam.
- (c): The list of quarters in dilapidated condition is given at Annexure B. Quarters at Kasturba Nagar, Srinivas Puri, Dev Nagar, Mohammadpur and Tyagraj Nagar have been proposed to be re-developed.
- (d)&(e) Allotment of alternate flats on declaration of a house unsafe/dangerous is as per guidelines issued by Directorate of Estates vide its O.M. No.12035/18/2014-Pol.II dated 15.9.2014 (Annexure C).